## CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

## Original Application No.821 of 2003

New Delhi, this the 10th day of April, 2003

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Fakir Chand S/o Shri B.L. Narula Working as UDC in the Office of Garrison Engineer (N) AF Palam, Delhi Cantt.

-APPLICANT

(By Advocate: None)

Versus

Union of India through

- 1. Its Secretary, Ministry of Defence, South Block, New Delhi.
- The Chief Engineer, HQs Chief Engineer Western Command, Engineer Branch, Chandimandir.
- The Chief Engineer, Delhi Zone, Delhi Cantt-10.
- 4. The Commander Works Engineer (AF) Palam, Delhi Cantt-110 010.
- 5. The Garrison Engineer (North)
  Air Force Palam,
  Delhi Cantt-10. -RESPONDENTS

(By Advocate: Ms. Avnish Kaur)

## ORDER(ORAL)

## By Hon'ble Mr.Kuldip Singh, Member(Judl)

The learned counsel for the respondents seeks 4 weeks time to file reply and 2 weeks thereafter for rejoinder. List on 26.6.2003 before JR for completion of pleadings.

Interim order already passed to continue till

then.

KULDIP SINGH )
MEMBER(JUDL)

Later Shri R.F. Mishra, Sub. Major GE(N), AF Falam, Delhi Cantt. appeared and submitted that the



transfer order against which this OA has been passed has been cancelled. Accordingly, the OA is dismissed as withdrawn with liberty to the applicant to reagitate the issue if any adverse order is passed against the applicant.

Accordingly, the OA is dismissed as withdrawn.

No costs.

( KULDIP SINGH )
MEMBER(JUDL)

Rakesh